

15.09.2026
Item No. 22-26.
Court No.8.
AB

WPA (P) 441 of 2026

**Association for Protection of Democratic
Rights & Anr.**

Vs

The State of West Bengal & Others

With

WPA (P) 374 of 2026

With

CAN 1 of 2026

**Protection for Peoples Right Organisation &
Anr.**

Vs

The State of West Bengal & Others

With

WPA (P) 366 of 2026

With

CAN 1 of 2026

Shiladitya Rakshit

Vs

The State of West Bengal & Others

With

WPA (P) 368 of 2026

Sujato Bhadra

Vs

The State of West Bengal & Others

With

WPA (P) 389 of 2026

**Janaswastha Suraksha O Adhikar Mancha
Vs**

The State of West Bengal & Others

Mr. Achinta Kr. Banerjee,

Mr. A. N. Banerjee

.....for the Petitioners in
WPA (P) 441 of 2026.

Mr. Partha Sarathi Sengupta, Sr. Adv,
 Mr. Kaushik Gupta, Sr. Adv,
 Mr. Samim Ahamed,
 Md. Nasirul Haque,
 Ms. Zoya Eramfor the Petitioners in
 WPA (P) 374 of 2026.

Mr. Bikash Ranjan Bhattacharya, Sr. Adv,
 Mr. U. S. Chattopadhyay,
 Ms. Trisha Rakshit,
 Ms. Rajashree Tah,
 Ms. Aishwarya Dattafor the Petitioner in
 WPA (P) 366 of 2026.

Mr. Raghunath Chakraborty
 Mr. Rahul Singh,
 Ms. Dipanwita Das,
 Ms. R. Chatterjeefor the Petitioner in
 WPA (P) 368 of 2026.

Mr. Sudipto Moitra, Sr. Adv,
 Mr. Dwaipayan Biswas,
 Mr. S. Das Sharma,
 Mr. Vijay Vermafor the Petitioner in
 WPA (P) 389 of 2026.

Mr. Rajdeep Majumdar, ld. AAG
 Mr. Moyukh Mukherjee,
 Mr. Rajdeep Manta,
 Mr. Aditya Mondal,
 Mr. M. M. Ghosh,
 Mr. Srijit Halderfor the State in
 WPA (P) 441 of 2026
 WPA (P) 374 of 2026
 WPA (P) 366 of 2026

Mr. S. N. Mitra, Ld. AG
 Mr. Billwadal Bhattacharyya, ld. AAG,
 Mr. Suryaneel Das,
 Ms. Suchitra Sinha Chatterjee,
 Mr. Arghya Chatterjeefor the State in
 WPA (P) 368 of 2026

Mr. Billwadal Bhattacharyya, ld. AAG,
 Mr. Aditya Mondal,
 Ms. Megha Duttafor the State in
 WPA (P) 389 of 2026

Ms. Piyali Sengupta,
 Mr. Sarthak Mondalfor the WB State
 Human Rights Commission.

Dictated by Arijit Banerjee, J.

1. This bunch of writ petitions, styled as Public Interest Litigations, pertain to an unfortunate incident where a young girl, about nine years of

age, was raped and murdered somewhere in Baruipur. When one of the accused persons was taken to the place of occurrence for reconstructing the crime, allegedly the accused person died in a police encounter. The petitioners say that it was a fake encounter.

2. This is strongly denied and disputed by learned AAG.
3. The State has filed a report today, in terms of the order dated July 30, 2026, passed by a Coordinate Bench in WPA (P) 366 of 2026.
4. Let the report be kept with the records.
5. Learned AAG says that the report cannot be immediately supplied to the other parties since investigation is still going on.
6. Let the State file affidavits dealing with the allegations in the writ petitions and serve the same on learned advocates for the petitioners. Let that be done within two weeks from date (29.09.2026). Replies thereto, if any, be filed within a week thereafter (06.10.2026).
7. List these matters once again on 06.10.2026.
8. On that date, the State will further apprise the Court of the progress made in the investigation. As quite some time has elapsed since the investigation started, we expect the investigation to be over very shortly and preferably before the adjourned date,

without of course compromising the quality of the investigation.

9. Mr. Sengupta, learned Senior Counsel appearing for the petitioners in WPA (P) 374 of 2026, says that the Investigating Authority should preserve all the material evidence pertaining to the alleged offence. Needless to say that the same has to be done by the Investigating Authority in accordance with the applicable law.

(Reetobroto Kumar Mitra, J.) (Arijit Banerjee, J.)